

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

NEW DELHI

R.A. No. 138/90 In

O.A. No. 31/90
T.A. No.

199

DATE OF DECISION 29-10-90

Shri K. M. Agrahari

Petitioner

Advocate for the Petitioner(s)

Versus

Lt. Governor through the Respondent
Chief Secy., Delhi Admin. & Ors.

Advocate for the Respondent(s)

CORAM

The Hon'ble Mr. P. K. Kartha, Vice-Chairman (Judl.)

The Hon'ble Mr. D. K. Chakravorty, Administrative Member.

1. Whether Reporters of local papers may be allowed to see the Judgement? Yes
2. To be referred to the Reporter or not? No
3. Whether their Lordships wish to see the fair copy of the Judgement? No
4. Whether it needs to be circulated to other Benches of the Tribunal? No

(Judgement delivered by Hon'ble Mr. P.K. Kartha, Vice-Chairman)

The petitioner in this review application is the original applicant in OA-31/90 which was disposed of by the judgement of this Tribunal dated 5.9.1990. In the original application, the applicant had prayed for setting aside the impugned order dated 26.3.1980 to the extent that it provided for withholding of two increments with cumulative effect, for directing the respondents to release to him the increments from September, 1981 to September, 1989, for directing them to pay the arrears of pay and allowances in terms of the Fourth Pay Commission's Report w.e.f. 1.1.1986, and for awarding penal interest on the outstanding amounts.

2. After going through the records of the case and hearing the learned counsel for both the parties, the Tribunal came to the conclusion that the application was not maintainable as it was clearly barred by limitation. It was also held that the applicant has not established a prima facie case on the merits warranting its admission. The application was accordingly dismissed at the admission stage itself.

3. The petitioner has not brought any new facts justifying a review of the judgement. We also do not find any error apparent on the face of our judgement. The present petition is devoid of any merit and the same is dismissed.


(D.K. Chakravorty)

Administrative Member


(P.K. Kartha)

Vice-Chairman (Judl.)